

REPORT OF THE JOINT COMMITTEE

(Constituted by the Hon'ble National Green Tribunal vide order dated 21.02.2024 passed in Original Application No. 165 of 2024 Achhru Ram Sharma V/s State of Punjab & Ors.)

Background of the case

Applicant Mr. Achhru Ram Sharma has filed an application before the Hon'ble National Green Tribunal under the provisions of the National Green Tribunal Act, 2010 complaining about the industry namely M/s A.P. Refinery Pvt. Ltd. which is stated to be in the business of solvent extraction, refining and supply of refined rice bran oil and situated at Nakodar Road, Jagraon, District Ludhiana (Punjab). It is alleged that M/s A.P. Refinery Pvt. Ltd. is contaminating ground water by violating the environmental norms. It is also alleged that the ETP installed within the premises of respondent M/s A.P. Refinery Pvt. Ltd. is not adequate and efficient and has not been operating properly with the industry using by-pass mechanism as a result thereof untreated effluent from the industry is being discharged on the land of the company and also outside. Also, the applicant has submitted the photographs of the colored groundwater coming out and the villagers are agitating.

The application filed by the applicant has been registered as Original Application no. 165 of 2024 titled as "Achhru Ram Sharma V/s State of Punjab & Ors" by the Hon'ble National Green Tribunal.

Order passed by the Hon'ble National Green Tribunal (Dated 21.02.2024)

After consideration of the matter, the Hon'ble National Green Tribunal was pleased to pass an order dated 21.02.2024 in the case thereby constituting a Joint Committee comprising of representative of the Member Secretary, Central Pollution Control Board; Member Secretary, Punjab Pollution Control Board; District Magistrate, Ludhiana and the Central Ground Water Authority with directions to visit the site, ascertain the factual position, take samples of ground water and analysis the same and file report ascertaining the extent of environmental damage. The District Magistrate, Ludhiana was designated as coordinating agency in the Joint Committee. In this regard, the relevant extract of Para no. 4 & 5 of the order dated 21.02.2024 passed by the Hon'ble Tribunal is reproduced herein below for kind perusal and reference:

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4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.

5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.

Nomination of Members in the Joint Committee

That in compliance of orders dated 21.02.2024 of the Hon'ble Tribunal, the Deputy Commissioner, Ludhiana has requested the Member Secretary, Central Pollution Control Board, Member Secretary, Punjab Pollution Control Board and the Central Ground Water Authority, Chandigarh to nominate the members for joint committee vide letter no: 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 respectively. A copy of letter no. 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 is enclosed herewith as **Annexure-A, Annexure-B** and **Annexure-C** respectively. The District Magistrate Ludhiana has nominated the Sub Divisional Magistrate, Jagraon as Nodal Officer in the matter vide letter no: 6260 dated 22.03.2024. The copy of the letter no. 6260 dated 22.03.2024, a copy of which is enclosed as **Annexure-D**.

Meeting and visit carried out by the Joint Committee:

- 1) That in-compliance of the orders dated 21.02.2024 of the Hon'ble Tribunal, meeting of the Joint Committee (comprising Sh. J.P. Meena, Scientist D; Sh. Gurmit Singh, Environmental Engineer and Ms. Naima Akhtar, Scientist-C, Central Ground Water Board) was held in the office of Sub Divisional Magistrate, Jagraon wherein the matter was discussed in detail. After meeting, visit of the industry under question was undertaken by the members of the Joint Committee on 26.04.2024 and observed that the industry is solvent

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Naima Akhtar

extraction cum refinery unit and is engaged in manufacturing of refined rice bran oil using rice bran as raw material. During visit, the industry and its ETP based on UASB followed by Aerobic process was found operational and treated effluent was found discharged onto land for plantation developed as per karnal technology in an area of approximately 10 acres adjoining to the industry.

The effluent treatment plant installed by the industry consists of collection tank, neutralization tank, buffer tank, USABR, primary clarifier, aeration tank-1, secondary clarifier-1, aeration tank-2, secondary clarifier-2, water discharge tank, sand filter & outlet. The industry has installed 03 tube wells in its premises to meet with its water requirement by using ground water. The industry and its surrounding areas were also inspected by the Joint Committee and no reverse bore well was found there either within the industry premises or in the plantation area for discharge of any kind of waste water in the ground. Effluent samples were collected from the inlet, aeration tank-I, aeration tank-2 and final outlet of ETP of the industry. Ground water samples were also collected from 03 locations, one upstream to the industry at an aerial distance of 400 meter from the industry, one downstream at an aerial distance of 300 meter from the industry and one within the premises of the industry near the main gate of the industry. Effluent samples and ground water samples were sent to the Laboratory of Punjab Pollution Control at Ludhiana for analysis.

Request for adjournment made to the Hon'ble National Green Tribunal:

2) That a request for seeking 15 days' time to file report of Joint Committee was submitted before the Hon'ble Tribunal vide e-mail dated 30.04.2024 by the Joint Committee members. A copy of the request submitted before the Hon'ble National Green Tribunal is enclosed as **Annexure-E**.

Acceptance of request for adjournment: Order dated 01.05.2024 passed the Hon'ble Tribunal.

3) The Hon'ble Tribunal vide order dated 01.05.2024 accepted the request for grant of time and adjourned the case to 12.08.2024. The relevant extract of orders dated 01.05.2024 is reproduced below for kind perusal:

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1. Tribunal by order dated 21.02.2024 had constituted a joint committee and had directed the joint committee to submit the report within six weeks. No report has been submitted till date.
2. Learned Council for Punjab Pollution Control Board submits that inspection has already been carried out and report will be submitted within two weeks.
3. It will be open for all the concerned parties to file objections to the report within four weeks thereafter.
4. List on 12.08.2024.

Collection of Waste Water and Ground Water Sample: ANALYSES THEREOF

A) Analysis results of waste water samples collected from Inlet, Aeration tank-1, Aeration tank-2 and Outlet of ETP:

The water analysis report of samples collected from inlet, aeration tank-1, aeration tank-2 and final outlet of ETP of the industry is tabulated below:

Sr. No.	Parameters	Inlet	Outlet	Aeration tank 1	Aeration tank 2	Prescribed standards
1)	pH	5.3	8.3	-	-	6.5-8.5
2)	Total Suspended Solids (mg/l)	690	16	-	-	150
3)	Total Dissolved Solids (mg/l)	2430	3407	-	-	-
4)	Chemical Oxygen demand (mg/l)	1440	62	-	-	200
5)	Bio chemical Oxygen demand (mg/l)	580	16	-	-	100
6)	Oil and grease (mg/l)	8.6	BDL	-	-	20
7)	Sodium absorption ratio (SAR)	-	54.0	-	-	-
8)	Mixed liquid Suspended Solids (mg/l)	-	-	3560	2850	-
9)	Mixed liquid Volatile Suspended Solids (mg/l)	-	-	1900	1950	-

Results of samples were found to be with in the prescribed limits.

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B) Water analysis report of ground water samples collected from industry premises and its surrounding areas:

Parameters	Analysis Results			Prescribed standards for drinking water as per IS 10500 : 2012
	Upstream at an aerial distance of 400 meter from the industry	Downstream at an aerial distance of 300 meter from the industry	Within the premises of the industry near the main gate of the industry	
pH	7.8	7.8	7.9	6.5 - 8.5
TDS (mg/l)	417	373	487	500
Turbidity NTU	BDL	BDL	BDL	1
Total Hardness (mg/l)	21	21	91	200
Calcium as Ca (mg/l)	BDL	BDL	BDL	75
Magnesium as Mg (mg/l)	5	5	22	30
Fluoride as F (mg/l)	BDL	BDL	BDL	1
Nitrates (mg/l)	BDL	BDL	BDL	45
Chloride as Cl (mg/l)	42	20	42	250
Sulphate (SO ₄) (mg/l)	BDL	BDL	BDL	200
Sulphide (mg/l)	BDL	BDL	BDL	0.05
Phenolic Compound (mg/l)	BDL	BDL	BDL	0.001
Sodium (mg/l)	48	38	51	Standards not prescribed
Potassium (mg/l)	5	3	6	Standards not prescribed
SAR	1.6	1.3	1.6	Standards not prescribed

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COD (mg/l)	BDL	BDL	BDL	Standards not prescribed
BOD (mg/l)	BDL	BDL	BDL	Standards not prescribed
Ammoniacal Nitrogen (mg/l)	BDL	BDL	BDL	Standards not prescribed
Total Chromium as Cr (mg/l)	BDL	BDL	BDL	0.05
Boron as B (mg/l)	BDL	BDL	BDL	0.5
Iron as Fe (mg/l)	BDL	BDL	BDL	0.3
Copper as Cu (mg/l)	BDL	BDL	BDL	0.05
Zinc as Zn (mg/l)	BDL	BDL	BDL	5
Nickel as Ni (mg/l)	BDL	BDL	BDL	0.02
Cyanide as CN (mg/l)	BDL	BDL	BDL	0.05
Manganese as Mn (mg/l)	BDL	BDL	BDL	0.1
Mercury as Hg (mg/l)	BDL	BDL	BDL	0.001
Arsenic as As (mg/l)	BDL	BDL	BDL	0.01
Lead as Pb (mg/l)	BDL	BDL	BDL	0.01
Cadmium as Cd (mg/l)	BDL	BDL	BDL	0.003

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Analysis result of ground water samples were found within the prescribed parameters

Observations of the Joint Committee

1. The industry namely M/s A.P. Refinery Pvt. Ltd. is having the valid consents of the Punjab Pollution Control Board under the Water (Prevention and Control of

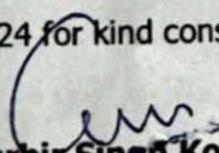
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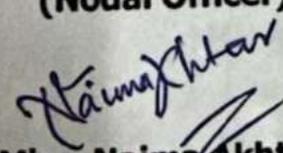
Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from 24.05.2022 to 31.03.2027.

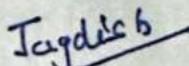
2. The industry is having permission of the Punjab Pollution Control Board for discharge of its treated waste water onto land for plantation in the plantation area developed as per Karnal Technology.
3. The industry is having adequate land under plantation for disposal of its treated waste water onto land for plantation.
4. No reverse bore-well was found either inside the industry premises or in the plantation area developed by the industry for discharge of its treated waste water onto land for plantation.
5. Effluent Treatment Plant installed by the industry for treatment of waste water generated from its process is of adequate capacity and is achieving the effluent standards as prescribed by the MOEF/CPCB/PPCB.
6. No bye-pass arrangement was found in the Effluent Treatment Plant of the industry for disposal of untreated trade effluent.
7. As per IS 10500 : 2012 of Bureau of Indian Standards for drinking water, all the parameters of Ground Water samples collected from 03 different locations (Tube-wells) were found within the prescribed limits.
8. The industry was found complying with the environmental norms, hence there is no damage to the environment as alleged in the application.

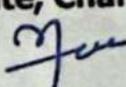
Submission of the status report

The Joint Committee hereby submit its report in compliance to order dated 21.02.2024 for kind consideration of the Hon'ble Tribunal.


Sh. Gurbir Singh Kohli,
Sub-Divisional Magistrate, Jagraon
(Nodal Officer)


Miss. Naima Akhtar,
Scientist-C, Central Ground Water
Board, NWR, Chandigarh


Sh. Jagdish Prasad Meena,
Scientist-D, Central Pollution
Control Board, Regional
Directorate, Chandigarh


Er. Gurmit Singh,
Environmental Engineer, Punjab
Pollution Control Board.



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Annexure - A

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OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

The Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala

No.- 7304 M.A

Dated-

09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as Acchru Ram Sharma Vs State of Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as under:

"4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as Coordinating Agency, it is therefore requested to send nomination of the officers of your department (Name, Designation, Mobile No. and Email) to this office through letter and as well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to comply with the order passed by the Hon'ble NGT.

Addl. Deputy Commissioner(G)
Ludhiana

Dated- 09/4/2024

Endst No :- 7305-06/M.A

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Addl. Deputy Commissioner(G)
Ludhiana



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

No.-7301 /M.A

Dated-

09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A no.165/2024 titled as Acchru Ram Sharma Vs State of Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the Hon'ble NGT (copy attached).

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Add. Deputy Commissioner(G)
Ludhiana

Endst No :-7302-03/M.A

Dated-

09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Add. Deputy Commissioner(G)
Ludhiana



To

The Regional Director,
Central Ground Water Board,
North Western Region, Bhujal Bhawan,
Plot No. 3A, Sector 27-B, Chandigarh 160019

No. 7307 /M.A

Dated- 09/4/2024

Sub: Hon'ble NGT order dated 21.02.2024 passed in O.A
no.165/2024 titled as Acchru Ram Sharma Vs State of
Punjab & Ors.

Please refer to the subject cited order dated 21.02.2024 passed by the
Hon'ble NGT (copy attached).

The relevant para of order dated 21.02.2024 passed by the Hon'ble NGT is as
under:

"4. Hence, in order to ascertain the correct factual position, we deem it
proper to constitute a Joint Committee comprising of the representative of
Member Secretary, Central Pollution Control Board (CPCB), Member
Secretary, Punjab Pollution Control Board (PPCB), District Magistrate,
Ludhiana and representative of Central Ground Water Authority (CGWA).
The District Magistrate, Ludhiana will act as the coordinating agency in the
Joint Committee."

Since, the Hon'ble NGT has appointed District Magistrate, Ludhiana as
Coordinating Agency, it is therefore requested to send nomination of the officers of your
department (Name, Designation, Mobile No. and Email) to this office through letter and as
well as by email on dc.ldh@punjab.gov.in as member of Joint Committee constituted to
comply with the order passed by the Hon'ble NGT.

Addl. Deputy Commissioner(G)
Ludhiana

Endst No :- 7308-09/M.A

Dated- 09/4/2024

A Copy is forwarded to :

1. Sub Divisional Magistrate, Jagraon for information and necessary action
please.
2. P.A to Deputy Commissioner, Ludhiana for information please.

Addl. Deputy Commissioner(G)
Ludhiana



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ
ਜਗਰਾਓ

ਨੰ- 6260 / ਐਮ.ਏ

ਮਿਤੀ- 22.03.2024

ਵਿਸ਼ਾ-

Order passed in Original Application No 165/2024 (in Ref:-
Achhru Ram Sharma V/s State of Punjab & Ors.).

ਹਵਾਲਾ-

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 21.02.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ
ਆਪ ਨੂੰ ਵਿਸ਼ਾ ਅੰਕਿਤ ਮੰਤਵ ਲਈ ਨੋਡਲ ਅਫਸਰ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ
ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 21.02.2024 ਦੇ ਪੈਰਾ 4 ਅਤੇ 5 ਅਨੁਸਾਰ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨਾਲ ਤਾਲਮੇਲ
ਕਰਕੇ ਮੌਕੇ ਤੇ ਜੁਆਇੰਟ ਵਿਜਿਟ ਕਰਕੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਜੁਆਇੰਟ ਰਿਪੋਰਟ ਪੈਰਾ 5 ਅਨੁਸਾਰ
ਅੰਗਰੇਜ਼ੀ ਅਤੇ ਪੰਜਾਬੀ (ਦੋ ਪੜਤਾ ਵਿੱਚ) ਵਿੱਚ ਤਿਆਰ ਕਰਕੇ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਤਿਆਰ ਕਰ ਕੇ ਭੇਜਣ
ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ।

ਕਿਉਂਜੋ ਇਸ ਕੇਸ ਵਿੱਚ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 01.05.2024 ਨਿਸਚਿਤ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ
ਲਈ ਉਕਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦੇਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿ.ਐ.ਨੰਬਰ 6261-62/ਐਮ.ਏ

ਮਿਤੀ: 22.03.2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੇ

ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਦਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

English translation of Annexure -D

To

The Sub Divisional Magistrate,
Jagraon.

No. 6260/ M.A.

Date: 22.03.2024

Sub: Order passed in Original Application no. 165/2024 (in Ref:- Achhru Ram Sharma v/s State of Punjab & Ors.)

Ref: Hon'ble National Green Tribunal's order dated 21.02.2024.

In regard to above said matter, the Sub-Divisional Magistrate, Jagraon has been appointed Nodal Officer to make compliance of the above said orders of Hon'ble National Green Tribunal and it has been asked to make compliance of para no: 4 and 5 of the order dated 21.02.2024 of Hon'ble National Green Tribunal by making co-ordination with concerned departments and to carryout joint committee visit. Report of joint committee be submitted to this office (02 copies in English and Punjabi).

Next date in the matter is 01.05.2024. it is therefore requested to deal the matter on priority.

Sd/-
Deputy Commissioner
Ludhiana

Endst. No: 6261-62/M.A.

Date: 22.03.2024

A copy of the above is forwarded to P.A. to D.C. and Steno to ADC for information of the concerned officers.

Sd/-
Deputy Commissioner
Ludhiana

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)

Original Application No. 165 of 2024

In the matter of

Achhru Ram Sharmna

..... Applicant

V/s

State of Punjab and Others

..... Respondent

Application for seeking time to file report of the joint committee constituted by the Hon'ble Tribunal vide order dated 21.02.2024.

RESPECTFULLY SHOWETH

1. That the subject cited case is pending for adjudication before the Hon'ble National Green Tribunal and is listed for hearing on 01.05.2024.
2. That the Hon'ble National Green Tribunal was pleased to pass an order dated 21.02.2024 in the above-mentioned case thereby constituting a joint committee comprising of representatives of the Member Secretary, Central Pollution Control Board, Member Secretary, Punjab Pollution Control Board, District Magistrate, Ludhiana and the Central Ground Water Authority with

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directions to verify the correct factual position. The joint committee has been asked to submit report within six weeks. The District Magistrate, Ludhiana was designated as coordinating agency in the joint committee. In this regard, the relevant extract of para no. 4 & 5 of the order dated 21.02.2024 passed by the Hon'ble Tribunal is reproduced herein below for kind perusal and reference:

4. Hence, in order to ascertain the correct factual position, we deem it proper to constitute a Joint Committee comprising of the representative of Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Punjab Pollution Control Board (PPCB), District Magistrate, Ludhiana and representative of Central Ground Water Authority (CGWA). The District Magistrate, Ludhiana will act as the coordinating agency in the Joint Committee.
 5. The Joint Committee will visit the site, ascertain the correct factual position, take sample of ground water as also the discharge from the unit and get the sample analysis report and ascertain the extent of environmental damage, if any caused by respondent no. 3 and submit the report before the Tribunal within six weeks.
3. That in compliance to order dated 21.02.2024, the Deputy Commissioner Ludhiana has requested the Member Secretary, Punjab Pollution Control Board, Member Secretary, Central Pollution Control Board and Central Ground Water Authority to nominate the members for joint committee vide letter no: 7304 dated 09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 respectively. A copy of letter no. 7304 dated

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09.04.2024, 7301 dated 09.04.2024 and letter no. 7307 dated 09.04.2024 is enclosed herewith as **Annexure-A, Annexure-B and Annexure-C respectively**. The District Magistrate Ludhiana has nominated the Sub Divisional Magistrate, Jagraon as Nodal Officer in the matter vide letter no: 6260 dated 22.03.2024. The copy of the letter no. 6260 dated 22.03.2024 is attached as **Annexure-D**.

4. That the Joint Committee of above said departments visited M/s AP Refinery Pvt. Ltd., village Tapar Harnia, Tehsil Jagraon, District Ludhiana on 26.04.2024 and observed that the industry is solvent cum refinery unit and is engaged in manufacturing of refined oil using rice bran as raw material. During visit, the industry and its ETP based on UASB followed by Aerobic process was found operational and treated effluent was found discharged onto land for plantation developed in an area of approximately 10 acres as per karnal technology. The industry has installed three tube-wells to meet with its water requirement. The industry and its surrounding area were also inspected by the joint committee and no bore-well was found there within the industrial premises for discharge of any kind of waste water in the ground. Effluent samples were collected from inlet, aeration tanks & final outlet of ETP of the industry. Ground water samples were collected from three locations, one upstream at an aerial distance of 400 m from the industry, one downstream at an aerial distance of 300 m from the industry and one within the premises of the industry near the main gate of the industry. Effluent samples and ground water samples were sent to the

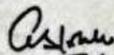
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Punjab Pollution Control Board Lab at Ludhiana for analysis. Analysis reports of the samples are expected to be received within 15 days.

- 5 That the case is listed for hearing on 01.05.2024 and analysis results of the collected waste water samples as well as ground water samples are awaited. Therefore, submission of final report of the joint committee before the Hon'ble NGT will take some more time.

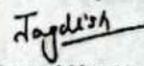
It is, therefore, prayed that a time period of 15 days may kindly be granted to Joint Committee for filing its report before the Hon'ble National Green Tribunal.



Sh. Gurbir Singh Kohli,
Sub-Divisional Magistrate,
Jagraon (Nodal Officer)



Miss. Naima Akhtar
Scientist-C,
Central Ground Water Board, NWR,
Chandigarh



Sh. Jaydish Prasad Meena, Scientist-
D, Central Pollution Control Board,
Regional Directorate, Chandigarh



Er. Gurmit Singh, Environmental
Engineer, Punjab Pollution Control
Board.